

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 306
(IB)-2963(ND)2019
IA- 1703/2024

IN THE MATTER OF:
Tarun Khanna

... **Applicant/Petitioner**

Versus

M/s. Deltronix India Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 22.04.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:
For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1703/2024: In view of the averments made in the application particularly para 4 thereof and the submissions put forth by the Ld. Counsel appearing for the Applicant, the period of the liquidation process is extended by three months.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)